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## NOTIFICATION

Home Department, Mantralaya, Bombay-400 032 Dated the 11th June 1985.

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No. ALL 1277/463-PRS-1. In exercise of the provisor to article 309 of the Committeeton of India and in supersession of all existing rules, orders or instruments made in this handle, and in force in the State of Maharashtra or any part thereof the Governor of Maharashtra is hereby planted to make the following rules regulating recruitment to the post of Inspector General of Prisons and Director of Correctional Services of the Prison Department under the Home Department of the Government of Maharashtra, namely :-

- 1. These rules may be called the Inspector General of Prisons and Director of Correctional Services (Recruitment) Rules, 1985.
- 2. Appointment to the post of the Inspector General of Prisons and Director of Correctional Services in the Prison Department shall be made either, -
  - (a) by promotion of suitable person on the basis of selection from amongst the person holding a post in the cadre of Deputy Inspector General of Prisons; or
  - (b) by transfer of an officer from the Indian Administrative Service in the super time scale of pay.
  - 3. I person appointed to the post shall be required to pass exemination in Marathi and Hindi according to the prescribed rules unless he has already passed or has been exempted from those exeminations.

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By order and in the name of the Governor of

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